

Commission have identified important raw materials and assessed their requirements for the manufacture of some important bulk drugs based on estimated demand for 1978-79. These raw materials are either imported or indigenous or partly imported and partly indigenous. With a view to save foreign exchange for the country it is proposed to step up the production of these in the country both in the public sector and private sector.

(ii) whenever any proposal is received for the manufacture of new bulk drug or expansion of the existing drug, concerned entrepreneurs is asked to take up the production of bulk drugs from more basic stages.

(iii) whenever any proposal is received for the manufacture of formulations based on the imported bulk drug or the bulk drug, production of which is not sufficient in the country the concerned applicant is asked to take up the manufacture of the bulk drug involved immediately and if not possible in a phased manner say within a period of two to three years.

Government have also constituted a Committee on Drugs and pharmaceuticals industry headed by Shri Jaisukhlal Hathi and this Committee will make recommendations on various aspects of drug industry. The report of the Committee is likely to become available by April, 1975.

#### **Representation from M/s. Smith Stanistreet Company Workers' Union**

1485. SHRI DWIJENDRALAL SEN GUPTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have received any representation dated the 14th February, 1975 from M/s. Smith Stanistreet Company Workers' Union, Calcutta against the affairs of the Smith Stanistreet Company Ltd., Calcutta; and

(b) if so, what were the complaints and what steps have been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a)

and (b) A representation from Smith Stanistreet Workers' Union dated 14-2-75 was received in the Ministry. It was contended therein that adequate funds were not available with the company to purchase sufficient quantities of raw materials required for maintaining their production levels with the result that the production and sales were being seriously affected. Accordingly, Government have granted a loan of Rs. 20 lakhs to IDPL for assisting M/s. Smith Stanistreet.

#### **Extension of Ambala-Kalka Broad Gauge Railway Line.**

1486. SHRI G. C. TOTU:

SHRI SYED NIZM-UD-DIN:

SHRIMATI MARGARET ALVA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Government of Himachal Pradesh has requested the Central Government for the extension of the Ambala-Kalka broad gauge railway line upto Himachal Pradesh territory; and

(b) if so, what decision has been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) A survey for extension of Ambala-Kalka BG line upto Parwanoo in Himachal Pradesh territory, has been carried out. The proposed link which is estimated to cost Rs. 2.36 crores will attract very little traffic and will be highly unremunerative. Further there is a severe constraint of funds at present and the project will, have to await better times for consideration.

#### **Assembly and Parliament constituencies reserved for Scheduled Tribes**

1487. SHRI B. R. MUNDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the number of Assembly and Parliament constituencies reserved for Scheduled Tribes in different States was reduced in every General Election held after the first General Elections of 1952;

(b) whether it is also a fact that according to the proposal of the present Delimitation Commission the number of constituencies to be reserved for Scheduled Tribes will further reduce in the next General Elections;

(c) whether it is also a fact that in some State constituencies are not reserved for the Scheduled Tribes though their population is sufficient for formation of constituencies for them; and

(d) if the answers to parts (a), (b) and (c) above be in the affirmative, the comparative figures, Statewise be furnished along with the reasons for reduction and not reserving constituencies in some State?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Except in the Legislative Assembly of Assam and Bihar, the number of seats reserved for Scheduled Tribes has not decreased.

(b) and (c) No, Sir. The reservation of seats for Scheduled Tribes in the Legislative Assemblies has been made strictly in accordance with article 332 of the Constitution and Section 9(1)(d) of the Delimitation Act, 1972.

(d) A statement containing the requisite information is attached. [See below]

The reduction in the total number of seats reserved for Scheduled Tribes in the Assam State Legislative Assembly is consequent on the fact that the State of Assam has since been re-organised and the areas comprising the State of Meghalaya and the Union territory of Mizoram which formed part of the then Assam State have been separated.

The number of seats reserved for Scheduled Tribes in the State of Bihar was determined by the Delimitation Commissions strictly on the basis of the arithmetical calculations made in accordance with the provisions contained in articles 330 and 332 of the Constitution. The reduction in the proportion of the Scheduled Tribes population to the total population in the State of Bihar is the reason for reduction in the total number of seats reserved for the Scheduled Tribes, in that State.

### Statement

*Number of seats reserved for Scheduled Tribes in the Legislative Assemblies of Assam and Bihar*

Name of the State	Delimitation Commission Act, 1952	Delimitation Commission Act, 1962	Delimitation Act, 1972
Assam	26	26	16*
Bihar	32	29	28

\*Does not include Khasi Jaintia and Garo Hills districts which have gone to Meghalaya and Mizo district which has become the Union Territory of Mizoram.

### Self-sufficiency in Fertilizers

1488. SHRI DEORAO PATIL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government propose to make comprehensive plan for achieving self-sufficiency in fertilizer production during the Fifth Five Year Plan period; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b) A large-scale fertilizer programme is under implementation in the public, private and the cooperative sectors to augment capacity for fertilizer production to meet the country's requirements to the maximum extent possible. With the implementation of this programme, the fertilizer capacity, which presently stands at 19.81 lakh tonnes of nitrogen and 5.6 lakh tonnes of  $P_2O_5$  is expected to go up to 65 lakh tonnes of nitrogen and 17 lakh tonnes of  $P_2O_5$ .

### Gujarat State Fertilizer Corporation

1489. SHRI N. G. GORAY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Gujarat State Fertilizer Corporation has recently sought foreign collaboration for a new project;

(b) if so, whether the said Corporation had routed its proposal through the Central Government; and

(c) if not, what are the reasons therefor?